

## NOTICE

1. Advocates and parties appearing in person are informed that with effect from 4th September 2017 **Advance Listing for Final Hearing** matters for two weeks will be published and available online. Tentative dates will be assigned. This is for convenience so that advocates and parties can prepare in advance.
2. An effort is being made to implement the CMIS system at the earliest so that dates will be assigned to all matters. There will be no matter without a date. The date may be assigned automatically by the system or by court, and each court will have a full manual over-ride authority.
3. Advocates and parties appearing in person are requested to ensure that all affidavits filed are properly sequentially page numbered. It will be the responsibility of the party filing affidavit to ensure correct pagination.
4. Before a matter is taken up for final hearing, Advocates for the Petitioner/Appellant must ensure that there is proper pagination and a complete index indicating (in particular, running page numbers and an index to the various affidavits and important documents). If proper paging is not done, the matter will not be taken up.
5. Advocates / Parties in Person are requested to file/produce in advance indexed and paginated compilation of reported

Judgment/Citation they intend to rely upon in the final hearing matters.

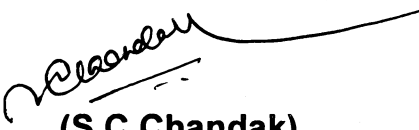
6. For final hearing before the Division Bench presided over Mr Justice GS Patel and final hearing matters in the Single Judge assignment of Mr Justice GS Patel, parties are requested to keep ready a chronology of the relevant dates and events.

7. Advocates and parties are required to submit correct appearances to the Section Officer on a slip. There is a ready form available online and may be downloaded from [www.hcbombayatgoa.nic.in/noteofappearance.pdf](http://www.hcbombayatgoa.nic.in/noteofappearance.pdf). The form is in PDF and may be filled in on a computer or by hand. If appearances are not given, they will not be noted, and no application for speaking to the minutes to correct the appearance will be entertained. All are requested to cooperate.

8. Before the Hon'ble Mr Justice GS Patel, mentioning is not permitted at 1:30 pm under any circumstances. No mentioning is permitted in the middle of a running list/board. Kept back matters will be called out and are not to be mentioned.

9. If urgent circulation is taken before the Division Bench of Mr Justice GS Patel and Ms Nutan D Sardesai and if there is found to be no urgency, costs may be imposed.

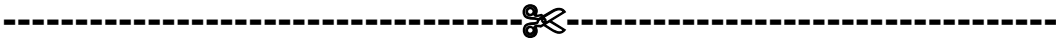
By order

  
(S.C.Chandak)  
Registrar(Admin.)  
High Court of Bombay at Goa

*Download, fill in on a computer and print, or print and fill in by hand in block letters.  
The second form is for convenience, if required for multiple matters or for bulk printing in advance.*

## NOTE OF APPEARANCE

<b>Date</b>	_____	<b>Sr No</b>	_____
<b>Case No</b>	_____		
<b>Advocate/s' Name/s</b>	_____		
<b>Appearance for (party; eg Def.1, Resps.2-4, etc)</b>	_____		



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